

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **16.04.2024** THROUGH VIDEO CONFERENCING

PRESENT:

**HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER TECHNICAL)s**

IN THE MATTER OF : G.S Rajesh
-Vs
Mars consortium Infra Pvt. Ltd.

MAIN PETITION NUMBER :TCP/109/2016

(IA/MA) APPLICATION NUMBERS

IA/450/2019 IN CP/93/2012

ORDER

Present: Shri. R. Venkatavaradhan, Ld. Counsel along with Ld. Counsel
Ms. Shubharanjani Ananth for the Applicant.
Shri. A.M. Sridharan, Ld. Counsel for the R2.

R1 is the Company.

Ld. Counsel for R2 submits that R2 is the Director.

In this case, both Applicant and Respondent No. 2 are the Directors in the Company i.e. R1. R2 has also filed TCP/1/2013 in which pleadings are complete.

Ld. Counsel for R2 submits that both the applications be taken together for final hearing.

This matter is pending since long.

Parties are making allegations against each other qua siphoning of funds by the other party. It appears that the matter can be resolved by calling the parties in person.

Let both the parties appear in person on the next date.

In the meantime, Ld. Counsel for the parties are directed to file convenient compilation/pleadings giving the relevant dates & events and identify the issues involved in the applications/petitions.

List the petitions for hearing on **12.06.2024**.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs